15

NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/56 & 57/CAA/2017

NAME OF THE TRANSFEROR

: TUBE INVESTMENT OF INDIA LTD

NAME OF THE TRANSFERRE

: TI FINANCIAL HOLDING LTD

UNDER SECTION

: 230

S.No. Name (in Capital)

Represented by

Signature

· PAWAN JHABAKH

Council for

for HARISHANKARMANI

K.P. Frahalel

ORDER

Under consideration is the petition No.56 in relation to which the application was filed and order came to be passed on 10.3.2017. In pursuance to the same, the petition has been presented. We interalia direct the publication of the notice of the date of hearing in the newspapers, i.e., Business Standard, all India edition and the other in vernacular, Dinamani, Tamil Nadu edition. The newspaper publication shall not be less than 10 days from the date fixed for hearing. The other compliances will be looked into at the time of hearing of the petition.

Under consideration is another petition No.57 in relation to which the application was filed and order came to be passed on 10.3.2017. In pursuance to the same, the petition has been presented. We interalia direct the publication of the notice of the date of hearing in the newspapers, i.e., Business Standard, all India edition and the other in vernacular, Dinamani, Tamil Nadu edition. The newspaper publication shall not be less than 10 days from the date fixed for hearing. The other compliances will be looked into at the time of hearing of the petition.

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)

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